NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P. No. 258/(MAH)/2017

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.07.2017

NAME OF THE PARTIES: M/s. Tubed Coal Mines Ltd.

SECTION OF THE COMPANIES ACT: 66 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

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ORDER

T.C.P. No.258/66/NCLT/MB/MAH/2017

- The Learned Representative from the side of Petitioner is present.
- Mentioned for show cause of directions being Petition is in respect of reduction of Share Capital moved under section 66 of the Companies Act, 2013. Under sub-sec. (2) of Section 66 the Tribunal can give direction to issue Notice to the concerned Authorities.
 - 3. The Petitioner is accordingly directed to issue notice as prescribed under sub-section of Section 66. for submission of requisite Report on or before 06.09.2017.
 - Thereafter the matter is listed for hearing on 12.09.2017.

M.K. Shrawat
Member (Judicial)

Dated: 18.07.2017